

Court-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No. 57/2015

Present: Ms. Manorama Kumari  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>rd</sup> August, 2016, 10.30  
A.M

Name of the Company	Nirakar Dash & Anr. -Versus- Durgapur Bio Garden Pvt. Ltd. & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. K.T. THAKAR } - Petitioners
  2. SUDDHADEV ADAR } - Petitioners
  3. RUDRAJIT SARKAR, Adv - Applicant/ Resp - 7
- Suddhadev Adar  
23.08.2016
- Sarkar  
23/8/16

23.08.16

CP 57/2015- CA 1567/ 2015

ORDER

Ld. Lawyer on behalf of all the petitioners is present and the Ld. Lawyer on behalf of respondent No. 7 is also present.

Perused the record. Pleadings are complete. Respondent No. 7 filed a Company Application No. 1567/2015 with a prayer to transpose respondent No. 7 as one of the petitioner in CP No. 57/2015 to which the respondent Nos. 1,2,4,5 and 6 have filed their reply and accordingly, the respondent No. 7 has also given his rejoinder with a copy to all the respondents 1 to 6.

Respondent Nos. 1 to 6 are absent when the matter is fixed for hearing.

Let the matter be proceeded against them ex parte.

Heard the respondent No. 7 on CA No. 1567/2015. Also heard the Ld. Lawyer of the petitioner.

Prayer of respondent No. 7 for transposition as petitioner is allowed. Respondent No. 7, now as petitioner is allowed to verify CP 57/2015 and the Court Officer is directed to amend the main CP by arraying the name of respondent No. 7 as one of the petitioners. Accordingly, the respondent No. 7 now a petitioner is directed to file the amended petition within one week positively without fail with a copy to respondents 2 to 6.

The petitioner and respondent No. 7 are directed to serve copy of the order on other respondents and the respondent Nos. 2 to 6 are also directed to file their objections to the amended petition, if any, within one week on receiving the copy of the amended petition.

Accordingly, CA No. 1567/2015 is disposed of.

Fix final hearing of CP No. 57/2015 on 27-09-2016.

Sd-

MANORAMA KUMARI  
MEMBER(J)